

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 234/MP/2019
 232/MP/2019
 231/MP/2019
 224/MP/2019
 236/MP/2019
 233/MP/2019
 228/MP/2019
 226/MP/2019**

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 27th December, 2022

IN THE MATTER OF

Corrigendum to the order dated 10.11.2022 in Petition No. 234/MP/2019

AND

IN THE MATTER OF

NHPC Limited
(A Govt. of India Enterprise)
NHPC Office Complex, Sector-33,
Faridabad (Haryana)- 121003

....Petitioner

Vs

1. Punjab State Power Corporation Ltd,
The Mall, Near Kali Badi Mandir,
Patiala - 147 001 (Punjab)
2. Haryana Power Purchase Centre
Shakti Bhawan, Sector - 6
Panchkula-134 109 (Haryana).
3. BSES Rajdhani Power Ltd., BSES Bhawan,
Nehru Place, New Delhi-110 019.
4. BSES Yamuna Power Ltd.,
Shakti Kiran Building,
Karkardooma, Delhi- 110 072
5. Tata Power Delhi Distribution Ltd.



33 kV Sub-Station Building,
Hudson Lane, Kingsway Camp,
New Delhi-110 009.

6. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House,
Shimla - 171 004 (Himachal Pradesh).
7. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhavan, 14, Ashok Marg,
Lucknow - 226 001 (Uttar Pradesh).
8. Ajmer Vidyut Vitaran Nigam Limited (AVVNL),
Old Powerhouse, Hatthi Bhatta,
Jaipur Road, Ajmer - 305 001 (Rajasthan)
9. Jaipur Vidyut Vitaran Nigam Limited (JVVNL),
Vidyut Bhawan, Janpath,
Jaipur - 302 005
10. Jodhpur Vidyut Vitaran Nigam Limited (JdVVNL),
New Power House, Industrial Area,
Jodhpur - 342 003 (Rajasthan).
11. Uttaranchal Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun – 248 001 (Uttarakhand).
12. Engineering Deptt., 1st Floor,
UT Secretariat, Sector 9-D,
Chandigarh – 160 009.
13. Power Development Department,
New Secretariat,
Jammu- 180 001 (J&K)

....Respondents

CORRIGENDUM ORDER

The Commission vide order dated 10.11.2022 in Petition No. 234/MP/2019 and batch petitions had allowed additional O&M expenses due to impact of the wage revision/ pay revision including the increase in gratuity limit for various generating stations including the instant generating station i.e. Salal Power Station (“the generating station”) for the period 01.01.2016 to 31.03.2019.



2. It is observed that certain inadvertent clerical/typographical errors (linkage error) have crept in the order dated 10.11.2022, while calculating the values for actual O&M expenses (normalized) for 2017-18 and under recovery for 2015-16 to 2018-19. Therefore, in terms of the Regulation 111 read with Regulation 103A of the CERC (Conduct of Business) Regulations 1999, the same inadvertent clerical/ typographical errors are being rectified as under:

3. Table under para 35 is modified/corrected as under:

	2015-16	2016-17	2017-18	2018-19	(Rs. in lakh) Total for 2015-19
Actual O&M expenditure for generating station (a)	19454.00	23426.00	23280.00	22751.00	88911.00
Actual O&M expenses (normalized) (b)	17814.30	21283.74	21550.70	20568.95	81217.69
Normative O&M (c)	15388.29	16410.68	17501.01	18663.78	67963.76
Under recovery (d) =(b)-(c)	2426.01	4873.06	4049.69	1905.17	13253.93
Wage revision impact claimed including impact of gratuity (excluding PRP/ex-gratia)	57.22	3112.04	2651.06	2282.79	8103.11

4. Paras 36 and 38 is corrected/modified as under:

“36. As such after normalizing the actual O&M expenses for the period 2015-19, the wage revision impact including increased gratuity limit, it is noticed that there is under recovery in O&M expenses of Rs.13253.93 lakh, as per the methodology described in paragraph 31 above. Accordingly, wage revision impact including impact of gratuity (excluding PRP/incentive) of Rs.8103.11 lakh is allowable for this generating station.

38. Accordingly, we in exercise of the power under Regulation 54 of the 2014 Tariff Regulations, relax Regulation 29(3)(a) of the 2014 Tariff Regulations in respect of O&M expenses for this generating station and allow the reimbursement



Rs.8103.11 lakh as additional O&M expenses for the period 2015-19 due to wage revision/ pay revision impact including impact on account of increase in gratuity limit as claimed by the Petitioner.”

5. Except for the above, all other terms contained in the order dated 10.11.2022 shall remain unaltered.

sd/-

(Pravas Kumar Singh)
Member

sd/-

(Arun Goyal)
Member

sd/-

(I. S. Jha)
Member

